

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

23.

**CP/1810(MB)2019**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **11.07.2024**

NAME OF THE PARTIES:

Amish Dani

Vs.

Ego Flooring Private Limited

SECTION: 241(1), 242(4), 244(1) OF THE COMPANIES ACT, 2013.

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**ORDER**

1. Ms. Manini Bharti a/w Mr. Dinesh Jadhvani i/b Ashok Dhanuka, Ld. Counsel for the Petitioner present. Mr. Ativ Patel i/b AVP Partners, Ld. Counsel for the Respondent Nos.1 & 5 present.
2. On 19.12.2023, this Bench passed the order in CA-156/202, paragraph no. 19 stating that *“the action of the Respondents categorically shows that their acts come under the ingredients of 241 and 242 of the Companies Act, 2013. The Respondent No.1 company is hereby directed take steps for reliving the personal guarantees of the Petitioners forthwith. The Respondent Nos. 12 & 13 are directed not to take any coercive stapes against the Petitioners regarding their personal guarantees until the Respondents take steps for reliving their guarantees. Accordingly, CA-156/2022 is allowed and disposed of.”*
3. The Respondents have filed the Appeal against the order dated 19.12.2023 before the Hon’ble NCLAT. The Hon’ble NCLAT confirmed the order of the Bench and passed the following orders *“There is also a finding at para No.19 of the impugned order qua Respondent No.1 and 2 wherein the petitioner herein is directed to take steps for relieving the personal guarantees of Respondent No 1 and 2 herein and the banks are directed not to take any*

*coercive steps against Respondent No.1 and 2 qua the personal guarantees. The Learned Counsel for the Appellant submits that so far as this part of the order is concerned, they have no objection. Today none is present on behalf of the Respondent No.12 and 13.”*

4. Ld. Counsel for the Petitioner in the present CP submits that in view of the Hon'ble NCLAT order, she does not seek any further adjudication in the CP. Since, no further order are required in the CP, CP/1810(MB)2019 is **disposed of**. The file will be consigned to record.

**Sd/-**  
**ANU JAGMOHAN SINGH**  
**Member (Technical)**

**Sd/-**  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**